




Sr. No.	Date	Orders
17-07-2000.		<p data-bbox="379 309 1189 340">Present: Mr.K.K.Manan for the petitioner.</p> <p data-bbox="379 376 730 407"><u>Cr1.M.(M)2082/2000</u></p> <p data-bbox="379 443 1444 1697"> Heard learned counsel for the petitioner who submits that in spite of the order of this Court dated 3rd July, 2000 no investigation worth the name has been carried out. Learned counsel for the State submits that investigation could not be proceeded with for reasons that the Investigating Officer was attending training programmes. Whatever be the reason, training programmes or no training programmes, it is not the business of the accused. The Investigating Officer should have been able to conclude the investigation. In his absence thereof, the petitioner certainly cannot continue to languish. In this view of the matter, I admit the petitioner to bail on his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the CMM/ACMM/Duty Magistrate/trial court. The petitioner shall not leave the country without prior permission of the Trial Court and shall join investigation as and when called for. He shall neither tamper with the evidence nor interfere with the prosecution witnesses. </p> <p data-bbox="545 1729 1157 1760">The petition stands disposed of.</p> <p data-bbox="545 1796 657 1827">DASTI.</p> <p data-bbox="395 1921 657 1989">July 17, 2000. bp.</p> <p data-bbox="1104 1921 1332 1989">  [R.S. SODHI] Judge </p>